



2026:DHC:5403



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ O.M.P. (COMM) 305/2024

GOVERNMENT OF INDIA THROUGH MINISTRY OF  
ROAD TRANSPORT AND HIGHWAYS .....Petitioner

Through: Mr. Naman Saraswat, Adv.

versus

QINGDAO CONSTRUCTION ENGINEERING GROUP  
COMPANY LTD .....Respondent

Through: Mr. Arsh & Mr. Angad Mehta,  
Adv.

**CORAM:**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER(ORAL)**

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**06.07.2026**

**I.A. 16852/2026 –Withdraw of O.M.P (COMM) 305/2024**

1. Present application has been filed by the petitioner under Section 151 of the Code of Civil Procedure, 1908 seeking withdrawal of the main petition i.e. O.M.P. (COMM) 305/2024.

2. Mr. Arsh, learned counsel appearing for the respondent appears on advance notice and submits that he has no objection to the present application.

3. For the reasons stated in the present application and there being no objection from the respondent, the application stands allowed and disposed of.



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**O.M.P. (COMM) 305/2024**

4. The petition is dismissed as withdrawn. Pending applications, if any, stand disposed of.
  
5. Accordingly, the next date of hearing stands cancelled.

**OM PRAKASH SHUKLA, J**

**JULY 6, 2026**

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